

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00703/2019

Dated Monday the 10th day of June Two Thousand Nineteen

CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)

S.Rajan,
No.5, Muthumari Amman Koil Street,
Thulasingapuram, St.Thomas Mount,
Chennai 600 016.

....Applicant

By Advocate M/s. K.Nithyashree

Vs

1.Union of India, rep by
The Additional Director General of Movements,
Director General of Operational Logistics & SM,
General Staff Branch, Integrated HQ of MoD(Army),
New Delhi 110 001.

2.The Embarkation Commandant,
Embarkation HQ, Chennai 600 009.Respondents

By Advocate Mr. Su. Srinivasan

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. The applicant has filed this OA seeking the following reliefs :

"(I) To direct the respondents to consider and pass orders on applicant's representations dated 17.12.2017 and 27.05.2019 by fixing the pay of the applicant in Group D posts with effect from 09.08.1990 by granting increments for the period of casual service in terms of DOPT OM dated 09.05.2008, made applicable to those who were regularized prior to 10.09.1993, by order dated 21.07.2016 in OA No.920/2014, with all other consequential benefits including arrears of pay and allowances,

(ii) To award costs, and pass such further and other orders as may be deemed and proper and thus render justice."

2. The grievance of the applicant is that his Annexure A8 representation dt. 17.12.2017 seeking grant of increment for the period of casual service and fixation of pay in the Group D post on regularisation was not responded to. A reminder was sent by him by Annexure A9 letter dt. 27.05.2019. It is submitted that the applicant would be satisfied if the respondents are directed to consider his claim and pass appropriate orders within a time limit set by this Tribunal.

3. Mr. Su. Srinivasan, SCGSC takes notice for the respondents.

4. Keeping in view the limited relief urged and without going into the substantive merits of the case, I deem it appropriate to direct the respondents to consider Annexure A8 representation dt. 17.12.2017 along with Annexure A9 reminder dt. 27.05.2019 in accordance with law and pass a reasoned and

speaking order within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

(R. Ramanujam)

Member(A)

10.06.2019

SKSI